

vITEM No.1C
(For judgment)

Court No.7

SECTION III

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. OF 2008
Arising from S.L.P.(C) No.3328/2007

M/S. PUNJAB AROMATICS

Appellant (s)

VERSUS

STATE OF KERALA

Respondent (s)

Date : 30/04/2008 This matter was called on for judgement today.

For Appellant (s) Mr. Garvesh Kabra, Adv.
Mr. Vishwa Pal Singh, Adv.

For Respondent (s) Mr. R. Sathish, Adv.

Hon'ble Mr. Justice S.H.Kapadia pronounced the judgment of
the Bench comprising His Lordship and Hon'ble Mr. Justice
B.Sudershan Reddy.

Civil Appeal stands allowed with no order as to costs.

(N. ANNAPURNA)
COURT MASTER

(MADHU SAXENA)
COURT MASTER

(Signed REPORTABLE judgment is placed on file)